

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.334

CA-41/2023

In

CP-3(ND)/2023

IN THE MATTER OF:

M/s. Rajiv Kumar Channa

Vs.

Uniface Promoters Pvt Ltd & Ors.

.... APPLICANT/PETITIONER

.... RESPONDENT

SECTION

U/s 59,241&242

Order delivered on 03.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rishabh Jain, Advocate

For the Respondent : Mr. Ashutosh Gupta, Mr. Gaurav Rana and
Mr. Ajitesh Kumar, Advocates

ORDER

CA-41/2023:-

With the consent of the parties, the matter is adjourned to **20.03.2023**.

Interim order shall continue till the next date of hearing.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)